PART II—Section 3—Sub-section (i)

प्रविष्टियाँ के प्रवाहीत

PUBLISHED BY AUTHORITY

264 GI/77

(109)
ORDER

New Delhi, the 2nd February, 1978

G.S.R. 62(E)/Est. Comm./Sugar cane—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955, (10 of 1955), the Central Government, hereby makes the following Order further to amend the Sugarcane (Control) Order, 1966, namely :—

1. Short title and commencement :

   (1) This Order may be called the Sugarcane (Control) Amendment Order, 1978.

   (2) It shall come into force at once.

2. In the Sugarcane (Control) Order, 1966, in clause 3—

   (i) after sub-clause (3), the following sub-clause shall be inserted,

   "(3A) where a producer of sugar or his agent fails to make payment for the sugarcane purchased within 14 days of the date of delivery, he shall pay interest on the amount due at the rate of 15 per cent per annum for the period of such delay beyond 14 days. Where payment of interest on delayed payment is made to a cane growers’ society, the society shall pass on the interest to the cane growers concerned after deducting administrative charges, if any, permitted by the rules of the said society.

   (ii) after sub-clause (6), the following sub-clause shall be inserted, namely :—

   "(7) In case, the price of the sugarcane remains unpaid on the last day of the sugar year in which cane supply was made to the factory on account of the suppliers of cane not coming forward with their claims therefor or for any other reason, it shall be deposited by the producer of sugar with the Collector of the district in which the factory is situated, within three months of the close of the sugar year. The Collector shall pay, out of the amount so deposited, all claims, considered payable by him and preferred before him within three years of the close of the sugar year in which the cane was supplied to the factory. The amount still remaining undischarged with the Collector, after meeting the claims from the Suppliers, shall be credited by him to the Consolidated Fund of the State, immediately after the expiry of the time limit of 3 years within which claims therefor could be preferred by the suppliers. The State Government shall, as far as possible, utilise such amounts, for development of sugarcane in the State.

   [No. 4-25/75-SPY]

C. N. RAGHAVAN, Joint Secy.